

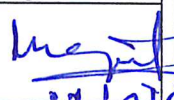
**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL**

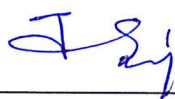
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 14.9.2018 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(CAA) No. 418/230/HDB/2018 Connected with CA(CAA) No. 572/230/HDB/2018
NAME OF THE COMPANY	Celon Laboratories Pvt Ltd(Demerged Co.) & Mviyes Pharma Ventures Pvt Ltd (Resulting Co.)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
CS R. Ramakrishna Gupta	PCS	ramakrishna@ ma-cs.com	 14/9/2018

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
T. Sujan Kumar Reddy	Adv.	9160001435	
for RD	<b>ORDER</b>		
Learned PCS Mr.	R.Ramakrishna Gupta present		for

Petitioner. Learned counsel Ms.Suma present on behalf of

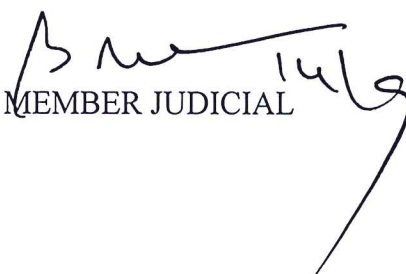
Mr.T.Sujan Kumar Reddy for RD.

Suo Moto respond for clarification on 10.3 of the Scheme.  
Memo filed by the Petitioner.

Petitioner counsel undertook to file affidavit on the objection raised by IT Dept.

Learned counsel appearing for RD requested time to clarify on clause 10.3 of the scheme.

List the matter on 17.09.2018.

  
MEMBER JUDICIAL